

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR
Original Application No 965 of 2005

Jabalpur, this the 6th day of October, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

M.V. Koshti
S/o Shri Vishwanath Koshti
Aged about 59 years,
R/o 20-B, Vaishali Nagar,
Indore (M.P.)

Applicant

(By Advocate – Shri V.Tripathi)

V E R S U S

1. Union of India,
Through its Secretary,
Ministry of Communication,
Department of Post,
Dak Bhawan, Sansad Marg,
New Delhi.
 2. The Chief Post Master General,
Madhya Pradesh Circle, Bhopal.
 3. The Post Master General,
Indore Region, Indore.
 4. Sr. Superintendent of Post Offices,
Indore City Division-7, Indore.
 5. Shri B.L.Pate
Through Sr. Superintendent of Post Offices,
Indore City Division-7,
Indore.
- Respondents

O R D E R (Oral)

By filing this Original Application, the applicant has sought the following main reliefs :-

- “2. Set aside the promotion order dated 25.8.2005 Annexure-A/1.
3. Direct the respondents to consider the applicant for the post of HSG-II & HSG-I. If the applicant is found suitable he should be promoted with all consequential benefits.”



2. Heard the learned counsel for the applicant and carefully perused the records.
3. The learned counsel for the applicant has argued that the applicant has submitted a representation dated 12.9.2005 (Annexure-A-6) before the respondents, which is still pending with the respondents for consideration. He has requested that the respondent No.2 may be directed to consider and decide the aforesaid representation of the applicant which is still pending with him.
4. Keeping in view the submissions made by the learned counsel for the applicant, I direct the respondent No.2 to consider and decide the aforesaid representation of the applicant dated 12.9.2005 (Annexure-A-6) within three months from the date of receipt of a copy of this order by passing a detailed, reasoned and speaking order. The applicant is directed to supply a copy of this order alongwith this OA to the respondents immediately.
5. With the above directions, the OA stands disposed of. At the admission stage itself.

(Madan Mohan)
Judicial Member

SKM

पृष्ठांकन सं. औ/न्या..... जलनायर, दि.....
प्रसिद्धिपूर्वक दावों किंवा:-
(1) निर्धारित दावों की विवरणाता, जलनायर
(2) वार्ता का दावों की विवरणाता, जलनायर
(3) वार्ताली दावों की विवरणाता, जलनायर
(4) वार्ताली दावों की विवरणाता, जलनायर
सुनवा एवं आवश्यक कानूनाती हैं।

21 अप्रैल 2006
राज्य एवं राज्य संसद

✓ TYS P.R. 02/2006
Ch. J. P. P. Mohan, Genl
M.R. Civil Bldg.
(with copy of P.R.)

10/06
2/10/06